

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 29.04.2010

Meeting No. 05/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 29.04.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
3.	Sh. T.M. Skaria	DDG	DGFT
4.	Sh. Raghu Nath	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	55	M/S. FERMENTAPHARMA BIOTECH LTD., THANE	M.No. 05/11 Dt. 29.04.2010	Status: Deferred
	HQ File :01/85/050/223/AM10/	RLA File :03/94/040/0938/AM10/	Lic.No/Date:0310558476 04.02.2010	
	The case was considered by the committee as per agenda.. It was noted that the applicant Firm has requested for another date for PH in the second week of May, 2010. The Committee accepted the request . To be re-listed on 13.05.2010			

2	56	M/S. WESTERN INDIA CASHEW CO. (P) LTD	M.No. 05/11 Dt. 29.04.2010	Status: Clarified
	HQ File :01/85/050/154/AM10/	RLA File :32/24/40/0045/AM10	Lic.No/Date:3210041398 05.10.2009	
Request for deletion of clause.				
1. The case was considered by the committee as per agenda. It was noted that for this export product, no prior import condition has been prescribed in the policy & procedure. The impression from reading the present description in the export product is that there is a prior import condition and that goods cannot be replenished. This is not correct. Goods can be replenished as per policy.				
2. In this case, applicant had given a particular description for import and export product and NC in the meeting on 11.2.2010 approved that case as applied for. RA is to implement the NC decision.				

3.RA to take consequential action as per Policy/Procedure.

3	57	M/S. WESTERN INDIA CASHEW CO. (P) LTD	M.No. 05/11 Dt. 29.04.2010	Status: Clarified
	HQ File :01/85/050/216/AM10/	RLA File :32/24/40/0030/AM10	Lic.No/Date:3210042417 06.01.2010	
Request for deletion of clause.				
1. The case was considered by the committee as per agenda. It was noted that for this export product, no prior import condition has been prescribed in the policy & procedure. The impression from reading the present description in the export product is that there is a prior import condition and that goods cannot be replenished. This is not correct. Goods can be replenished as per policy. 2. In this case, in the recording of NC decision dt. 11.2.2010, description on the export side is as per licence given by RA. However it was noted that the applicant had not applied for with this description. Committee decided to amend export product description as per application as “Roasted Cashew Nuts Broken”. 3.RA to take consequential action as per Policy/Procedure.				

4	58	M/S. CLIQUE EXPORTS PVT. LTD., MUMBAI	M.No. 05/11 Dt. 29.04.2010	Status: Approved
	HQ File :01/85/162/204/AM10		RLA File :03/94/40/00472/AM10	
	Request for amendment in import item			
	The case was considered by the committee as per agenda. Committee had approved the case in meeting No. 35/10 held on 07.01.2010. The applicant Firm has now requested to amend description of import item . The Committee decided to modify the description as under: Export item:- FUFU (FLOUR) containing minimum 76 % of import item Import item:- Natural dehydrated potato flakes/ Dehydrated potato flakes/ Dehydrated potato /powder/ Dehydrated potato granules. Import & export qty remain unchanged.			
	RA to take consequential action as per Policy/Procedure.			

5	59	M/S. SWANI CORPORATION	M.No. 05/11 Dt. 29.04.2010	Status: Deferred
	HQ File :01/85/162/274/AM10		Enhancement in wastage.	
	The case was considered by the committee as per agenda. NC in the meeting on 10.12.2009 had ratified norms with 5 % wastage. Applicant has now represented for enhancement of wastage, as applied, to 12 %. It was decided that a technical team comprising of Spice Board, Mumbai & DIPP and FTDO/DES-VI may make a field visit on a convenient date and submit a report regarding the production processes and wastages. To be re-listed on 10.06.2010.			

6	60	M/S. DR. WILLMAR SCHWABE INDIA PVT LTD	M.No. 05/11 Dt. 29.04.2010	Status: Approved
	Case No.:6/5/85-ALC3/2010			
	HQ File :01/85/050/00009/AM11/	RLA File :05/23/040/00181/AM10/	Lic.No/Date:0510259392 24.02.2010	
	The case was considered by the Committee as per agenda. It was noted that a similar case of the same firm for the same export product was approved in NC Meeting No.19/AM10 dated 10.09.2009 in advance authorization No.0510247332 dt. 04.08.2009 allowing 10 % wastage. The Committee decided to approve this case on repeat basis as under, subject to Policy Circular No. 92 dated 04.06.2009:			
	Export Item	Qty.	Import Item	Qty.
	Unarzneiliche Globuli (Non Medicated)	94500 KG	Beet Sugar	103950 KG
			Paper Bag Size 840MM X 360 MM Dia	As per packing policy
	RLA to take consequential action as per policy/procedure.			

7	61	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 05/11 Dt. 29.04.2010	Status: Deferred
	Case No.:3/5/85-ALC3/2010			
	HQ File :01/85/050/00006/AM11/	RLA File :03/94/040/00979/AM10/	Lic.No/Date:0310558988 08.02.2010	
	The case was considered by the committee as per agenda. It was noted that comments from MPEDA are awaited . The Committee decided to request CFTRI also for comments . To be re-listed on 03.06.2010.			

8	62 Case No.:12/1/85-ALC3/2010	M/S. FARWOOD INDUSTRIES LTD	M.No. 05/11 Dt. 29.04.2010	Status: Deferred
	HQ File :01/85/050/00263/AM10/	RLA File :04/24/040/00108/AM10/	Lic.No/Date:0410109498 18.11.2009	Defer Date:29.04.2010
	The case was considered by the committee as per agenda. It was noted that hard copy of application has not been received . The Committee decided that RA Chennai may be requested to forward the copy of application expeditiously. To be re-listed on 03.06.2010.			

9	63 Case No.:2/5/85-ALC3/2010	M/S. INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	M.No. 05/11 Dt. 29.04.2010	Status: Deferred
	HQ File :01/85/050/00005/AM11/	RLA File :09/24/040/00565/AM10/	Lic.No/Date:0910041768 22.04.2010	Defer Date:
	The case was considered by the committee as per agenda. The Committee decided to link similar previous case. To be re-listed on 03.06.2010.			

10	64 Case No.:5/5/85-ALC3/2010	M/S. NEWBY TEAS OVERSEAS PVT.LTD.,	M.No. 05/11 Dt. 29.04.2010	Status: Transferred
	HQ File :01/85/050/00008/AM11/	RLA File :02/24/040/00233/AM10/	Lic.No/Date:0210138839 04.03.2010	Defer Date:
	The case was considered by the committee as per agenda. It was noted that Committee had decided similar case of the applicant Firm in NC meeting No. 31/AM/10 held on 03.12.2009 against licence No. 0210132076 dt. 01.10.2009. RA may therefore decide the case as per para 4.7.1 of HBP. Vol. I.			

11	65 Case No.:1/5/85-ALC3/2010	M/S. SYNGENTA INDIA LIMITED	M.No. 05/11 Dt. 29.04.2010	Status: Withdrawn
	HQ File :01/85/050/00004/AM11/	RLA File :03/95/040/00037/AM11/	Lic.No/Date:0310570264 20.04.2010	Defer Date:
	The case was considered by the committee as per agenda. The Committee observed that RA is to decide the case as per packing policy, as the import items are packing materials . No decision from NC is required in such cases.			

12	66 Case No.:10/1/85-ALC3/2010	M/S. R.K. INTERNATIONAL	M.No. 05/11 Dt. 29.04.2010	Status: Deferred
	HQ File :01/85/050/00261/AM10/	RLA File :30/24/040/00031/AM10/	Lic.No/Date:3010065104 27.01.2010	
	The case was considered by the committee as per agenda. The Committee decided to link with application of the earlier case in advance authorization NO. 3010052071 dt. 8.6.07. The Case to re-listed on 03.06.2010.			

13	67 Case No.:7/5/85-ALC3/2010	M/S. AKTINOS PHARMA PVT LTD,	M.No. 05/11 Dt. 29.04.2010	Status: Rejected
	HQ File :01/85/050/00010/AM11/	RLA File :09/24/040/00300/AM10/	Lic.No/Date:0910041041 22.02.2010	
	The case was considered by the committee as per agenda. The Committee noted that applicant has given wrong ITC (HS) Code for import/export items in the application. Therefore the application is technically rejected . The applicant may correct ITC (HS) Code from RA who shall send the application to the concerned NC. RLA to take consequential action as per policy/procedure.			

14	68 Case No.:4/5/85-ALC3/2010	M/S. KASHMIR APPIARIES EXPORTS	M.No. 05/11 Dt. 29.04.2010	Status: Rejected
	HQ File :01/85/050/00007/AM11/	RLA File :30/24/040/00037/AM10/	Lic.No/Date:3010065687 04.03.2010	
	The case was considered by the committee as per agenda.. It was noted that import item is used for preparing honey combs. In an earlier case, certain quantity was allowed for preparing honey combs. Committee observed that the periodicity of replacement of honey comb is not known nor informed by the applicant. It was made clear earlier by NC that no repeat licence to be allowed. It was further noted that no justification has been given for this import item. Accordingly, Committee, rejected the case. RLA to take consequential action as per policy/procedure.			

8	69	M/S. RINAC INDIA LIMITED	M.No. 05/11 Dt. 29.04.2010	Status: Deferred
	Case No.:8/5/85-ALC3/2010			
	HQ File :01/85/050/00011/AM11/	RLA File :07/24/040/00487/AM10/	Lic.No/Date:0710070938 15.04.2010	
	The case was considered by the committee as per agenda. Based on the written comments of DIPP, Committee decided to ask the applicant Firm to furnish the following information:- 1. Detailed technical drawing with the dimensions of export products. 2. Weight of each export product. 3. Net weight of each of the an indigenous inputs, separately for each export product, for the purpose of material balancing. 4. Detailed calculations as to how the import of raw material proposed for import has been arrived at including the net weight of component be be manufactured out of the imported material. Case to re-listed on 03.06.2010..			

8	70	M/s. Nandlal Bankatlal SBL Pvt. Ltd., N. Delhi	M.No. 05/11 Dt. 29.04.2010	Status: Deferred
	Clarification regarding inputs under DFIA as per SION E-5		Ref. from 01/94/180/141/AM09/PC-4	
	It was noted that the comments from MSME are awaited. Since technical member was also not available, Committee decided to defer the case. To be re-listed on 06.05.2010.			

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